# GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 2453 TO BE ANSWERED ON 13.03.2025

### INCLUSION OF LAMBADI COMMUNITY IN ST LIST

## 2453. SHRI SELVAGANAPATHI T.M.:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether it is a fact that there has been long pending demand for the inclusion of Lambadi community in the list of Scheduled Tribes (STs) and if so, the details thereof;
- (b) whether it is true that the State Government of Tamil Nadu had requested the Union Government to include Lambadi community in the ST list and if so, the details thereof;
- (c) whether it is also true that the National Commission for Scheduled Tribes (NCST) had also recommended that Lambadi community may be declared as STs through a suitable amendment to the Constitution and if so, the details thereof; and
- (d) the steps proposed to be taken by the Government for an early inclusion of Lambadi community in ST list?

### **ANSWER**

## MINISTER OF STATE FOR TRIBAL AFFAIRS

(SHRI DURGADAS UIKEY)

(a) to (d): No proposal is pending with this Ministry for inclusion of Lambadi community in the Scheduled Tribes list. The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities. The recommendation of the concerned State Government is pre-requisite to process the case further.

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